

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 28417 OF 2024

Between:

Miryala Amulya, D/o. M. Venkat Ramana Aged about 20 years, Occ. Student,
R/o. Plot No. 26, Sarswathi Nagar Colony, VTC. Bairamalguda, Ranga Reddy
District, T.S.

...PETITIONER

AND

1. The Union of India, rep by its Principal Secretary, Ministry of Education, New - Delhi.
2. The State of Telangana, Rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad, T.S.
3. The Kaloji Narayana Rao University of Health Sciences (KNRUHS), rep By Registrar, Nizampura, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus to declare the in action of Respondents No. 3 in not considering the written representation dated 07/10/2024 submitted by the Petitioner is illegal, and contemplated under the Law, as being illegal, arbitrary, unjust and procedure contemplated under the Law, as being illegal, arbitrary, unjust and violative of Article 21 and 300-A of the Constitution of India and consequently direct the respondent No.3 to consider the representation submitted by the petitioner through gmail and further permit the petitioner to re-apply the admission into MBBS Course under C category (NRI quota seats) for the year of 2024 -2025.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass orders directing the respondent No.3 herein to consider and pass appropriate orders on the representation dated 07/10/2024 pending disposal of the main Writ Petition.

Counsel for the Petitioner: M/s. D.SANDHYA, REP. FOR SRI J.RAJESWAR

**Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR,
Dy. SOLICITOR GEN. OF INDIA**

Counsel for the Respondent No.2: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.3: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28417 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. D.Sandhya, learned counsel representing
Mr. J.Rajeswar, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for
the Kaloji Narayana Rao University of Health Sciences
(hereinafter referred to as "the University") for the
respondent No.3.

2. With the consent of the parties, the matter is heard
finally.

3. In this writ petition, the petitioner has challenged the
action of the University in not considering the
representation dated 07.10.2024 submitted by her seeking
to permit her to apply for admission to MBBS course for
the academic year 2024-2025 under "C" category.

4. Facts giving rise to filing of the writ petition briefly stated are that the petitioner had appeared for NEET-2024 examination and had secured All India Rank of 5,40,401 in the said examination. The petitioner had applied for admission to MBBS/BDS course in the State of Telangana under "B" category and unfortunately she could not apply under "C" category. She, therefore, submitted a representation dated 07.10.2024 to the University. However, the aforesaid representation has failed to evoke any response. Hence, this writ petition.

5. Learned counsel for the petitioner submits that with regard to the grievance of the petitioner, the petitioner has submitted representation on 07.10.2024 to the University and the writ petition be disposed of with a direction to the University to decide the aforesaid representation.

6. On the other hand, learned Standing Counsel for the University submits that the representation submitted by the petitioner shall be dealt with by the University in accordance with law.

7. In view of the aforesaid, the writ petition is disposed of with a direction to the University to decide the representation dated 07.10.2024 submitted by the petitioner by a speaking order within a period of three days from the date of receipt of a copy of the order passed today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-K. AMMAJI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Ministry of Education, New Delhi, Union of India.
2. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad, T.S.
3. The Registrar, Kaloji Narayana Rao University of Health Sciences (KNRUHS), Nizampura, Warangal, Telangana State.
4. One CC to SRI J.RAJESWAR, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GEN. OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
7. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

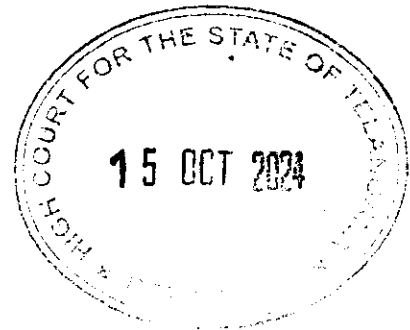
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CC TODAY

HIGH COURT

DATED: 15/10/2024



ORDER

WP.No.28417 of 2024

DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS

⑪
15/10/24
LWS